

THE PONDICHERRY MEMBERS OF THE LEGISLATIVE ASSEMBLY (PREVENTION OF DISQUALIFICATION) ACT, 1994

ACT NO. 13 OF 1994

[17th November, 1994.]

An Act to declare that certain offices of profit under the Government shall not disqualify the holders thereof for being chosen as, or for being members of the Legislative Assembly of Pondicherry.

BE it enacted by the Legislative Assembly of Pondicherry in the Forty-fifth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Pondicherry Members of the Legislative Assembly (Prevention of Disqualification) Act, 1994.

(2) It shall come into force at once.

2. Definitions.—In this Act, unless the context otherwise requires,—

(a) “compensatory allowance” means any sum of money payable to the holder of an office by way of daily allowance, such allowance not exceeding the amount of daily allowance to which a member of the Legislative Assembly is entitled under the Salary, Allowances and Pension of Members of the Legislative Assembly (Pondicherry) Act, 1964 (16 of 1964), any conveyance allowance, house rent allowance or traveling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;

(b) “non-statutory body” means any body of persons other than a statutory body;

(c) “Schedule” means the Schedule appended to this Act; and

(d) “statutory body” means any corporation, committee, commission, council, board or other body of persons, whether incorporated or not, established by or under any law for the time being in force.

3. Certain offices of profit not to disqualify.—It is hereby declare that none of the offices specified in the Schedule shall disqualify the holder thereof for being chosen as, or for being a Member of the Legislative Assembly of Pondicherry.

SCHEDULE
(See section 3)

The Office of Chairman, President, Vice-Chairman, Vice-President, Director or Member of any of the following statutory or non-statutory bodies, namely:—

- (a) The Pondicherry Distilleries Limited;
- (b) The Pondicherry Agro Service and Industries Corporation Limited;
- (c) The Pondicherry Agro Products, Food and Civil Supplies Corporation Limited;
- (d) The Pondicherry Tourism and Transport Development Corporation Limited;
- (e) The Pondicherry Adi Dravidar Development Corporation Limited; and
- (f) The Pondicherry Legal Aid and Advice Board:

Provided that the holder of any such office is not in receipt of, or entitled to, any fee or remuneration other than compensatory allowance.